

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS**

LOK SABHA

**UNSTARRED QUESTION NO.2867
TO BE ANSWERED ON 05.08.2021**

Promotion of Youth Affairs and Sports

**2867. KUNWAR DANISH ALI:
SHRI BHAGWANT MANN:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the steps taken by the Government to promote the youth affairs and sports in Uttar Pradesh and Punjab during the last three years;**
- (b) whether the Government has received any proposal from the said States in this regard;**
- (c) if so, the details thereof and the action taken thereon; and**
- (d) the funds allocated to these States against each proposal during each of the last three years?**

ANSWER

**THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) Ministry of Youth Affairs and Sports implements various Schemes/Programmes for promotion of youth affairs and sports in the country as a whole including the state of Uttar Pradesh and Punjab as per the following details:

Department of Youth Affairs:

Department of Youth Affairs of the Ministry of Youth Affairs and Sports has three major schemes for development of Youth in the country, namely 1. Rashtriya Yuva Sashaktikaran Karyakram (RYSK) 2.

National Service Scheme (NSS) and 3. Rajiv Gandhi National Institute of Youth Development (RGNIYD).

Department of Sports:

“Sports” being a State subject, the responsibility of development of sports, including sanctioning adequate funds, planning strategies for improvement/development of youth and sports activities and constructions of youth hostels and stadiums, rests with the State/ Union Territories Governments. This Ministry supplements their efforts in this regard by providing financial assistance for promotion of sports activities through National Sports Federations, training in Sports Authority of India (SAI) Centres, support under Khelo India Scheme and for youth activities in the country through its organization namely Nehru Yuva Kendra Sangathan (NYKS) and National Service Scheme (NSS).

(b) & (c): The Union Government keeps receiving proposals from various State/Union Territory Governments from time to time. Project proposals are sanctioned according to the parameters of the Scheme subject to their completeness, technical feasibility and availability of funds under the Scheme.

(d) State-wise allocation of funds is not done in respect of the Schemes of this Ministry.
